कृषि श्रौर सिचाई मन्त्रालय में राज्य मन्त्री (श्री भ्रण्णासाहेब शिन्दे): (क) से (ग) श्रपेक्षित सूचना एक वित की जा रही है श्रीर सभा के पटल पर रख दी जाएगी।

TITHE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND ANNASAHEB P. IRRIGATION (SHRI SHINDE): (a) to (c) The required information is being collected and will be laid on the Table of the Sabha.]

Allocation of funds for slum clearance in Gujarat

1618. SHRI HARSH DEO MALA-VIYA: SHRI SARDAR AMJAD ALI:

Will the Minister of WORKS AND HOUSING be pleased to state:

SHRI HIMMAT SINH:

- (a) what is the amount allocated during current financial year for slum clearance in Gajarat;
- (b) whether the State Slum Clearance Board have submitted a scheme for slum clearance in that State; and
 - (c) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) A sum of Rs. 28 lakhs has been allocated during the current financial year for Slum Clearance in Guiarat.

- (b) Yes, Sir.
- (c) Three projects, two at Ahmedabad and one at Surat for construction of 632 tenements at an estimated cost of Rs. 50.98 lakhs have been submitted by the Slum Clearance Board to the Government of Gujarat.

Transportation of Hay

1619. SHRI IBRAHIM KALANIYA: SHRI KHURSHED ' ALAM KHAN:

SHRI GANESH LAL MALL. SHRIMATI SUMITRA G. KUL-KARNI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) what was the estimated value fixed recently by the Jamnagar Scarcity Collector for transporting Hay (Kodab) per tone per kilometer and conditions thereof;
- (b) what were the names and dates of the news-papers in which the tender notices were published as required;
- (c) what was the tendered and sanctioned quantity and the rates finalised by the Scarcity Collector and entered into the agreement with details thereof;
- (d) whether there was any priation in the deal; and
- (e) if so, the details thereof alongwith the steps taken by Government in the mat-

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PA-TEL): (a) to (e) The information is being collected from the Government of Gujarat and will be laid on the Table of the Sabha as soon as it is received.

Housing schemes of D.D.A.

1620. DR, K. MATHEW KURIAN: SHRI HAMID ALI SCHAM-NAD:

> SHRI A. K. REFAYE: SHRIMATI SUMITRA G. KUL-KARNI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the details of the year-wise gross excess of income over expenditure from housing schemes of Delhi Development

^{† |} English translation.

Authority from the year, the DDA commenced its housing activity till the 31st March, 1974;

- (b) the year-wise details of amount transferred to Contingent Fund before arriving at the excess of income at part
- (a) above; and
- (c) what is the year-wise number of of flats sold under (i) middle income group, (ii) Low income group, (iii) Janta, (iv) community personnel and (v) in other forms?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The yearwise figures of gross excess of income over expenditure from housing schemes of Delhi Development Authority are as under:—

(Figures in lakhs of rupees)

Year				Amount
1966-67	_	 		 2.50
1967-68				1.96
1968-69				23.89
1969-70				52.56
1970-71				66.62
1971-72				113.20
1972-73				241.30
1973-74			•	265.07

Note: The above excess has been arrived at without taking into account the departmental, administrative and interest charges

(b)

(Figures in lakhs of

				Amount transferred to contingent fund		
Year						
1968-69	•			1.11		
1969-70				1.99		
1970-71				3.02		
1971-72				3.15		
1972-73				10.53		
1973-74				11.95		

(c) A statement is attached. (See Appendix XCI, Annexure No. 83A).

Reserve rates for the disposal of land by D.D.A.

1621. DR. K. MATHEW KURIAN : SHRI HAMID ALI SCHAM-NAD :

SHRI A. K. REFAYE:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) what are the norms followed by the Delhi Development Authority for fixing the reserves rate for disposal of land in public auction or allotment to group housing schemes;
- (b) whether it is a fact that expenditure on items like levelling and dressing, roads and paths, storm water drains, sewerage, filtered water supply, street lighting, survey and demarcation of plots, L. T. distribution, horticulture are taken into acount while fixing the land premium;
- (c) whether the reserve price also includes cost of acquisition and development of land used for parks, roads, open spaces meant for community etc. and a provision of 20 per cent over cost to meet unforeseen expenses; and
- (d) what are the details of other items of expenditure, if any, taken into account by the D.D.A. while fixing the initial reserve rate, or while revising the reserve rates?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The reserve rate for developed plots is fixed by Delhi Administration on the basis of policies laid down by Government from time to time and is based on the cost of acquisition and development of land the additional charge and certain other charges. The price to be charged in respect of group-housing pockets, which are semideveloped, is 75 per cent of the reserve price as determined above.

(b) Yes, Sir.